

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 45 OF 2017 IN
DFR NO. 202 OF 2017**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Vodafone Mobile Services Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shamik Bhatt
Mr. Raghav Pandey
Ms. Shally Bhasin

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1

Mr. Samir Malik
Mr. Varun Agarwal for R.2

ORDER

**IA NO. 45 OF 2017
(Appl. for urgent listing)**

We have heard learned counsel for the applicant/Appellant. For the reasons stated in the application, application is disposed of.

DFR NO. 202 OF 2017

Registry is directed to number the applications/appeal and list the matter on **24.01.2017** if it is in order.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh